

Corrigendum II

Expression of Interest (EOI) for Engagement of Law Firm(s)

- 1) Revised Annexure C - Methodology and Selection Scoring Pattern is attached as Annexure C1.
- 2) Revised Annexure E - Fee Structure is attached as Annexure E1.
- 3) Revised Annexure G - Experience Certificate is attached as Annexure G1.
- 4) Revised Bid Submission Date & time – 08.02.2024 by 05:00 pm and Bid opening date: 09.02.2024

MKB
19/01/24

मनीष कुमार भास्कर
Manish Kumar Bhaskar
उप निदेशक
Deputy Director
भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
भारत सरकार
Government of India
नई दिल्ली-110002

Methodology and Selection Scoring Pattern

Part A			
S.N	Description	Marks	Documents Sought
1	Age of the Firm (Formation should be at least 5 year before date of issuance of this EOI) or Lead partner's experience of minimum 5 years	Maximum Marks - 15 (in case of age of firm) Less than 5 years - 0 marks 5 to less than 8 years - 7 Marks 8 to less than 10 years - 10 Marks 10 to less than 15 years - 12 Marks 15+ years - 15 Marks or Maximum Marks - 15 (in case of Lead Partner Experience) Experience upto 5 years - 0 marks Every year experience after 5 years - 1.5 marks	PAN of the Firm or Lead Partner's registration document in Bar Council
2	Address of head office and number of branch offices in a city wherein High Court or its bench is situated. No address of associates shall be entertained. Office is Delhi/NCR is must, otherwise bid shall be rejected.	Maximum Marks - 15 Office in Delhi/NCR - 8 Marks Office in any other city - 1 marks/city	Complete address detail of each office address along with contact details of concerned official on firm letter head
3	Experience (if any) in representing Union of India (UOI) / State Governments / Public Sector Undertakings(PSU) / Public Sector Bank (PSB) UOI and State Govt also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 16 Represented UOI - 6 marks Represented State Govts. - 6 Marks Represented PSU - 2 mark Represented PSB - 2 mark	Case history from court website / Vakaltnama. Document must state the name of firm/lawyer
4	Number of qualified lawyers enrolled in Bar Council engaged by the firm having experience of more than 05 years in providing legal services.	Maximum Marks - 14 Less than 5 person - 0 marks 5-7 person - 6 Marks 8-10 person - 9 Marks 11-12 person - 10 Marks 12+ person - 14 marks	CVs of the lawyers / legal consultants engaged in the firm along with their Bar Council number
5	Experience (if any) in advising clients on food safety, quality and standards issues OR representing clients in litigations under the FSS Act, 2006 and/ or the erstwhile Prevention of Food Adulteration Act, 1954 UOI and State Govt also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 12 Represented UOI - 5 marks Represented State Govts - Marks Represented FBO - 1 mark each (max 4 marks)	Certificate from client's organisation as per the format given at Annexure G1
6	Experience (if any) in legislative drafting in consultation with scientific body, labs, research bodies, etc. of UOI/State Government UOI and State Govt also includes its constitutional, statutory and autonomous bodies	Maximum Marks - 3 1 body/lab - 1 mark	Empanelment letter / Emails / other relevant documents
7	Total	75	

Part B		
S.N.	Description	Marks
1	Oral Presentation before duly designated Committee	25

Note: There will be a cut off of 40 marks in Part A for qualification to Part B which can be suitably changed by the Authority of FSSAI depending upon the responses received in order to reach the desired strength of empanelled Law Firm.

Signature

(Authorised signatory)
Address (office & residence/chamber)
Tel No., Fax, E-mail

MA

FEE STRUCTURE

Fee payable to Law Firm will be as per following fee structure prescribed by the Department of Legal Affairs vide their O.M No. 26(1)/2014/Judl. Dated 01.10.2015 (rates subject to revision automatically as per orders of Department of Legal Affairs issued from time to time)

For Supreme Court:

Sl. No.	Item of work	Fee
1	All regular Appeals and defended Writ Petitions (for final hearing)	Rs. 13,500/- per case per day
2	All defended Admission matters (SLP/TP and Writ Petitions & other misc. matters for admission)	Rs. 9,000/- per case per day
3	Setting of Pleadings	Rs. 5,250/- per case
4	Appearance in Miscellaneous Applications	Rs. 4,500/- per case
5	Conference	Rs. 900/- per conference
6	Out of Headquarter	Rs. 13,500 daily fee for days of his absence from HQ
7	Conveyance charges for performing local journey while outside HQ	Rs. 1500/- per day
8	Drafting SLP/Counter Affidavit/Rejoinder etc.	Rs. 3,000/- per case
9	Drawing written Submission	Rs. 3,000/- per case
10	Drafting or appearance in miscellaneous Applications (including mentioning of the case/caveat/clearance/obtaining the number and taking date of hearing)	Rs. 3,000/- per case
11	Clerkage	NIL

For High Courts & various benches of CAT:

Sl. No.	Item of work	Fee
1	Suits, Writ Petitions and Appeals, including oral applications for leave to appeal to Supreme Court in Writ Petitions	Rs. 9000/- per case per day of effective hearing. In case of non-effective hearing Rs. 1500 per day subject to a maximum of 5 hearings.
2	Application for Leave to Appeal to Supreme Court in Writ Petition	Rs. 3000/- per case
3	Setting of Pleadings	Rs. 3000/- per case
4	Miscellaneous Applications	Rs. 3000/- per case
5	Drafting or settling pleadings, and Affidavits (per pleading)	Rs. 3000/- per case
6	Conference	Rs.900/-per conference subject to: (i) For setting pleadings one conference (ii) In respect of hearing of Writ matters suits, appeals and Supreme court Leave Applications etc. three conferences (maximum)
7	Miscellaneous and out of pocket expenses	As per actual to the satisfaction of the FSSAI

For District and Subordinate Courts & Tribunals other than CAT:

Sl. No.	Item of work	Fee
1	Fee for hearings	Rs. 1800/- per day for effective hearing Rs. 600/- per day for non-effective hearing subject to a maximum of 5 hearings in a case.
2	Fee for drafting Written Statement, Grounds of Appeal etc.	Rs. 1500/- per pleading.
3	Fee for drafting other pleadings of Misc. nature	Rs. 600 per pleading
4	Fee per Conference	Rs. 900/- (subject to maximum of 5 such conferences in case/group of identical cases)
5	Daily fee for out of HQ	Rs. 2700/- per day
6	Conveyance charges for local journey outside HQ	Rs. 900/- (lump sum)
7	Clerkage	@ 10% of total fee excluding miscellaneous and out of pocket expenses (maximum Rs. 5250/- in a case)
8	Miscellaneous and out of pocket expenses	As per actual to the satisfaction of the FSSAI

Signature & seal of the authorized representative of the Firm

M/V

EXPERIENCE CERTIFICATE

1	Name & Contact Details of Law Firm	
2	Name & Contact Details of the Client (organisation)	
3	Details of Services Provided	
4	Work Order No. / Agreement No. / Empanelment No. and Date (copy to be attached)	
5	Is there any non-disclosure agreement of work Order / Agreement / Empanelment Letter	YES / NO (If marked No, then submit the copy of Work Order/Agreement/Empanelment Letter)
6	Name & Contact details of Authority / office under whom works performed / services rendered	

Signature & Stamp of Authorised Official
(Client)